

**PART III**

**GOVERNMENT OF PUNJAB**

DEPARTMENT OF EXCISE AND TAXATION  
(EXCISE AND TAXATION-II BRANCH)

**NOTIFICATION**

The 31st March, 2015

**No. S.O. 14/P.A.8/2005/S.8/2015.**-Whereas the State Government is satisfied that circumstances exist, which render it necessary to take immediate action in public interest;

Now, therefore, in exercise of the powers conferred by sub-section 3 of section 8 of the Punjab Value Added Tax Act, 2005 , and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following amendment in Schedule 'A', appended to the said Act, with effect from 01-04-2015, by dispensing with the condition of previous notice, namely:-

**AMENDMENT**

In the said Schedule 'A', in serial No. 33 and the entries relating thereto, for the letters, sign and figure, "L-13 A", the letter, sign, figure and words, "L-13 to the extent of special license fee charged" shall be substituted .

**D.P. REDDY,**

Financial Commissioner Taxation and  
Secretary to Government of Punjab,  
Department of Excise and Taxation.